

(c) whether persons or institutions competent to advise on the introduction of courses of study in Industrial administration have been consulted and if so, the names of such persons or institutions; and

(d) whether the recommendations of the Council in terms of financial assistance to the institutions have been examined and accepted and if so, to what extent?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes.

(b) A Statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 48.]

(c) The Board itself is an expert body consisting of leaders of industry and commerce, educationists and specialists in management.

(d) The Council has not yet made final recommendations to Government in regard to financial assistance to institutions.

LOANS TO AGRICULTURISTS IN WEST BENGAL

336. Shri N. B. Chowdhury: Will the Minister of Finance be pleased to state the amount provided by the Reserve Bank of India to the agriculturists of West Bengal for financing seasonal agricultural operations and marketing of crops during 1952-53 and 1953-54?

The Deputy Minister of Finance (Shri A. C. Guha): The Reserve Bank of India had sanctioned Rs. 60 lakhs as the limit of amount to be outstanding at any time during the period July 1952 to June 1953 for financing seasonal agricultural operations and marketing of crops in the West Bengal State, through the State Co-operative Bank. The amount actually drawn during this period totalled to Rs. 70 lakhs. During the period July 1953 to 5th March 1954, the West Bengal State Co-operative Bank has drawn Rs. 18 lakhs against the limit of Rs. 75 lakhs sanctioned for

the year by the Reserve Bank of India on this account.

N. N. R. C.

337. { **Shri S. N. Das:**
Seth Govind Das:
Kumarie Annie Mascarene:
Shri Sivamurthi Swami:
Shri Wodeyar:
Shri Krishna Chandra:

Will the Minister of Defence be pleased to state:

(a) the total amount of expenditure that India had incurred in connection with discharging her responsibilities in the capacity of Chairman of the N.N.R.C. and for the Indian Custodian Force in Korea and ancillary matters;

(b) the important items of this expenditure which India will have to bear; and

(c) the amount which will be borne by the U.N.?

The Minister of Defence Organisation (Shri Tyagi): (a) As the final accounts are not yet complete, it is not possible to furnish at this stage, exact information about the total expenditure, but the present estimate is Rs. 94 lakhs.

(b) The Government of India will be liable for all normal expenditure by way of salaries, allowances etc. which they would in any case have incurred in India on account of the civilian and military personnel sent to Korea.

(c) All special expenditure, including the cost of transport, is debitable to a pool to which contributions will be made in equal shares by the UN authorities on the one hand and the Chinese and North Korean authorities on the other. The expenditure debitable to the pool, as estimated according to present information, is about Rs. 59 lakhs.

SPECIAL POLICE ESTABLISHMENT

338. Sardar Hukam Singh: (a) Will the Minister of Home Affairs be pleased to state the number of cases (i) registered and (ii) sent up for trial by